

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

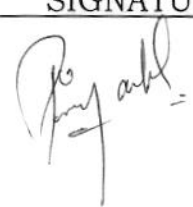
C.P No. 1039/(MAH)/2017  
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)  
SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 16.06.2017

NAME OF THE PARTIES: Shah Ways Pvt.Ltd.  
V/s.  
Hindustan Constrution Company Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
27	Priyanka. Shetty ilb Advaya Legal for Hindustan Construction	Advocate	

**ORDER**

**CP No.1039/I&BP/NCLT/MB/MAH/2017**

The Petitioner is called absent. Last time also, Petitioner having remained absent, this Bench on the last date of hearing recorded that this Petition would be dismissed on the next date of hearing that is today, in the event the Petitioner or Petitioner Counsel failed to present for making their submissions.

For the Petitioner being absent despite conditional order was passed on the last date of hearing, this Petition is dismissed for default.

Sd/-  
V. NALLASENAPATHY  
Member (Technical)

Sd/-  
B.S.V. PRAKASH KUMAR  
Member (Judicial)